# GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT RAJYA SABHA UNSTARRED QUESTION NO. 2183 TO BE ANSWERED ON 07.08.2025

### LABOUR RIGHTS OF GIG WORKERS

#### 2183. DR. V. SIVADASAN:

Will the Minister of Labour and Employment be pleased to state:

- (a) whether Government has any specific schemes or measures to ensure labour rights and social security protection for gig and platform workers in the country;
- (b) the details of such schemes or measures, if any; and
- (c) the steps being taken to improve the working conditions and social security coverage of gig workers?

#### ANSWER

## MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SUSHRI SHOBHA KARANDLAJE)

(a) to (c): For the first time, the definition of 'gig workers' and 'platform workers' and provisions related to the same have been provided in the Code on Social Security, 2020 which has been enacted by the Parliament.

The Code provides for framing of suitable social security schemes for gig workers and platform workers on matters relating to life and disability cover, accident insurance, health and maternity benefits, old age protection, etc.

The Government in its Budget Announcement for the financial year 2025-26 has announced several key measures for the welfare of gig workers of online platforms (platform workers). Viz. their registration on the e-shram portal, issuance of identity cards, extension of health care benefits under Ayushman Bharat- Pradhan Mantri Jan Aarogya Yojana (AB-PMJAY).

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